Classifieds

PERSONAL

I,Vinod Solanki,S/o-Dalip Singh,R/o,WZ-891,892, Palam Village,Bata-Chowk, South-West Delhi-110045, Declare that Name of My Wife Has been Wrongly Written as Namita in My Minor Son Ansh Solanki aged-13-Year His Birth-Certificate (No.455040), The Actual Name of My Wife are Namita Solanki.

0040749208-11

I,ZAITOON NISA,W/O SHAMSU H.NO-BC-419 NEAR PHOOL MOHAMMEDI MASJID BAD-KHAL COLONY FARIDABAD,HARYANA-121001,HAVE CHANGE MY NAME TO ZAITOON NISHAN,PERMANENTLY

0040749325-3

I, Dharmender Jakhar,S/o Ram Kanwar,R/o Flat.No.207,Shivaji Marg, Main Hanuman Mandir, Najafgarh,Dwarka,Delhi-110043, have changed my name to Dharmender.

0040749208-12

I,Ifra W/o Mohd Junaid, House.No 5051, Dargah Sabri,Opp Khalsa School, Darya Ganj,Delhi-110002,Have Changed My Name to Ifra Khan Permanently.

0040749208-10

I,Khursheed Khanam,w/o-Mohd Ilyas Khan,R/o-122/6-C,Third Floor,Punjabi Gali,Okhla-Village, Jamia Nagar,Delhi-110025,have changed my name to Khursheed Begum, Permanently.

0040749301-10

I,Mohammad Ilyas Khan,s/o Imtyaz Khan,R/o 122/6-C,Third Floor,Punjabi Gali,Okhla-Village, Jamia Nagar,Delhi-110025,have changed my name to Mohd Ilyas Khan,Permanently.

0040749301-9

I,SHAMSUDDIN,S/O LIKHI, H.NO-BC-419 NEAR-PHOOL MOHAMMEDI MASJID BAD-KHAL COLONY FARIDABAD,HARYANA-121001,HAVE CHANGE MY NAME TO SHAMSU PERMA-NENTLY. 0040749325-4

I,Mustakim s/o-Abdul Rashid,R/o 7392,Gali Raja Wali,Qasab-Pura, Sadar Bazar,Delhi-110006,have changed my name to Mustaqeem Permanently.

0040749290-11

I,Mohammad Mudassir Khan,s/o Mohd Ilyas Khan,R/o-122/6-C, Third-Floor,Punjabi Gali,Okhla Village,Jamia-Nagar,Delhi-110025,have changed my name to Mohd Mudassir Khan Permanently.

0040749301-8

LOST & FOUND

I Manish Kumar S/o Sri. Sachi Kant Sharma have Lost/Misplaced my Property Allotment cum builder buyer agreement of Property: Unit No : D1-1003, Amrapali Kingswood, Greater Noida West, sector-4. If found please Contact on 9953129923.

0040749267-1

PUBLIC NOTICE

It is for general information that I, Amrit Kaur D/o Inderjit Singh residing WZ-126, G block, Gali no. 10, Hari Nagar, New Delhi 110058 declare that my certificate bearing no. 1285 related to Small Saving and lotteries has been lost. FIR has been lodged bearing R No. 889476/2023 dated 15/9/2023. Hence the use of this certificate of authority by any person will be illegal.

सार्वजनिक सूचना

सर्वसाधारण को सूचित किया जाता है कि मेरे मुवक्किल श्री इन्द्रपाल सिंह पुत्र स्वः राम स्वरूप निवासी B-496 जे. जे. कॉलोनी शिव विहार डी के मोहन गार्डन दिल्ली-110059 ने अपने पुत्र राकेश एवम उसकी पत्नी ममता को उनके दुर्व्यवहार के कारण अपनी समस्त चल अचल संपत्ति से बेदखल कर सारे पारिवारिक संबंध विच्छेद कर लिए हैं। भविष्य में यदि कोई इनसे किसी प्रकार की लेन देन आदि कुछ भी करता है तो उसका जिम्मेदार वह खुद होगा, मेरे मुवक्किल जिम्मेदार नही होंगे।

KAMAL SINGH
(Advocate)
Enrl. No. D/748/2014

I, PRAVEEN TYAGI S/O SHRI ISHWAR CHAND TYAGI HEREBY ANNOUNCE THE LOSS OF THE ORIGINAL ALLOTMENT LETTER DATED 01.07.1966 AND POSSESSION LETTER ISSUED BY GHAZIABAD IMPROVEMENT TRUST (NOW KNOWN AS GHAZIABAD DEVELOPMENT AUTHORITY) IN FAVOR OF SHRI A.J. SRIVASTAVA FOR THE RESIDENTIAL HOUSE NO. R-2/236 SUPER AREA 827.74 SQ.MTR., LOCATED IN SECTOR-02, RAJNAGAR, GHAZIABAD U.P. AN INFORMATION REPORT (LAR/FIR) REGARDING THIS LOSS WAS LODGED VIDE SO NO: 430/2014 DELHI POLICE, LR NO. 2112645/2024 ON 12.09.2024. IF ANYONE FINDS THESE DOCUMENTS, PLEASE CONTACT THE PROPERTY MENTIONED ABOVE.

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

PUBLIC NOTICE

MY CLIENT MRS. MANISHA KHANDELWAL W/O Shri SANJAY KHANDELWAL HAVE LOST ORIGINAL ALLOTMENT LETTER DATED 31.03.2016 EXECUTED BY M/S KSN BUILDCON PVT.LTD. IN FAVOUR OF MR. SANJAY KUMAR KHANDELWAL & MRS. MANISHA KHANDELWAL IN RESPECT OF PROPERTY I.E. FLAT NO.102, ON 2ND FLOOR, IN KSN SQUARE" BUILT ON LAND BEARING PLOT NO.12,13 & 14, SITUATED AT SECTOR-3 VASUNDHARA GHAZIABAD IN THIS REGARD INFORMATION REPORT SO NO.430/2014 DELHI POLICE LR NO: 2112706 DATED 12.09.2024 HAS ALREADY BEEN FILED. ANY PERSON POSSESSING THE ABOVE SAID LOST DOCUMENTS AND USING THEM IN ANY MANNER WILL DO SO AT HIS/HER OWN COST AND ARE LEGALLY LIABLE. MY CLIENT SHALL NOT BE RESPONSIBLE FOR THE SAID DOCUMENTS IN ANY MANNER AT ANY POINT OF TIME. IF ANY PERSON/ CORPORATION/BANK ETC. HAS ANY CLAIM TO WORD THE ABOVE SAID RELEVANT PROPERTY, THE SAME SHOULD BE LODGED TO ME AND ALSO WITH THE ABOVE STATED BRANCH OF STATE BANK OF INDIA, RAJPUR KARKARDOOMA, DELHI, WITHIN 15 DAYS FROM THE DATE OF THIS PUBLICATION. POST EXPIRATION OF WHICH, ANY CLAIM, RIGHT, TITLE, INTEREST OR OBJECTION, IF RESECTED OR RECEIVED SHALL BE TREATED AS NULL AND VOID AND SHALL BE TREATED AS WAIVED.

Chetan Kumar Verma (Advocate)
Chamber No. 820, District & Session Court, Rajnagar, Ghaziabad U.P.Mobile No. 9999842044.

PUBLIC NOTICE

Notice is hereby given to the General Public on behalf of our client that Mohd. Nazim is claiming to be owner of Residential Plot bearing no. 2263, land area measuring 60 sq.yards. (i.e. 50.166 sq. mtrs.) situated in the area of Kaila, Ghaziabad, Tehsil & Distt., Ghaziabad, Uttar Pradesh; vide GPA, ATS & Will dated 02.04.2005 executed by Mr. Islamuddin. All persons are hereby informed that above mentioned owner wants to sell the said property to a person who wants to obtain a loan from our client against the said property. If, anybody has any objection/s upon the ownership of above owner over the said property, its sale/mortgage/litigation, & any other objections, kindly inform the undersigned in writing on the below mentioned address within 7 days of the present.

Kumar & Associates (Advocates & Consultants)
290, 2nd Flr, 23, Shivaji Marg, Moti Nagar, N.Delhi-15
legal@knalegal.com Ph. 011-41112527-28

GRAVITA INDIA LTD.

GRAVITA

Regd. Office: 'SAURABH', Chittora Road, Harsulia Mod, Diggi-Malpura Road, Tehsil: Phagi, Jaipur- 303 904, Raj. (INDIA)
Phone: +91-141-2623266, 2622697 **Fax:** +91-141-2621491
Web: www.gravitaindia.com **CIN:** L29308RJ1992PLC006870
E-mail : companysecretary@gravitaindia.com

ERRATA

{In connection with the 32nd Annual General Meeting (AGM) Notice of Gravita India Limited}

NOTICE is hereby given to all members of **Gravita India Limited** ("Company") to clarify that Company had issued NOTICE dated 20th July, 2024 for its **32nd Annual General Meeting (AGM),** scheduled on **Wednesday, 18th September, 2024 at 01:00 P.M. ("IST") through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM")** facility to transact the 7 (seven) businesses, out of which 4(four) are Ordinary businesses and remaining 3(three) are Special businesses. An error was noted in one of the Ordinary Business at Serial No. 3 of the above referred Notice related to *"to appoint a Director in place of Mr. Yogesh Malhotra (DIN: 05332393), who retires by rotation at this Annual General Meeting and being eligible, offers himself for re-appointment"*, and the additional information required under Regulation 36(3) of the SEBI (LODR) Regulations, 2015, and other applicable provisions for item No. 3 of the AGM Notice was inadvertently omitted from the printed copy of the Notice. This error is now being rectified through the issuance of erratum.

The Errata to AGM Notice is issued in continuation of and should be read in conjunction with the original AGM Notice which was already emailed to the shareholders on **24th August 2024.** All other contents of the AGM Notice save and except as mentioned in the errata, shall remain un-changed.

Errata to the 32nd AGM Notice is available on the website of the company and can be accessed at **https://www.gravitaindia.com/investors/shareholders-meeting**

By **the order of the Board of Directors**
For **Gravita India Limited**
Sd/-
Nitin Gupta
Company Secretary &
Compliance Officer
FCS:-9984

Place : Jaipur
Date: 12th September 2024

Form No. URC-2

Advertisement giving notice about registration under Part I of Chapter XXI
[Pursuant to section 374(b) of the companies Act, 2013 and rule 4(1) of the companies (Authorised to Register) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (2) of section 366 of the Companies Act, 2013, an application has been made to the Registrar at CRC, IICA, Plot No. 6,7 & 8, Sector 5, IMT Manesar, Gurgaon, Haryana, 122050 that MULTINOMINAL MOVING SPORTS MANAGEMENT LLP, a LLP may be registered under Part I of Chapter XXI of the Companies Act 2013, as a company limited by shares.
2. The principal objects of the company are as follows: - To carry on the business of provide services related to Sports Academies, Sports Events, Sports Management, Sports Broadcast, Sports Tournaments and all others Sports related activities.
3. A copy of the draft memorandum and articles of association of the proposed company may be inspected at the office at 1-PKT-112 SFS CGHS, Vikas Puri, New Delhi-110018
4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at CRC, IICA, Plot No. 6,7 & 8, Sector 5, IMT Manesar, Gurgaon, Haryana, 122050, within twenty one days from the date of publication of this notice, with a copy to the company at its registered office.

For Multinominal Moving Sports Management LLP
Sd/-
Geeta Sharma; DPIN: 10028675
Date: 13.09.2024 (Designated Partner)

सेन्ट्रल बैंक ऑफ इंडिया Central Bank of India

1911 से आपके लिए "केन्द्रित" "CENTRAL" TO YOU SINCE 1911

BRANCH OFFICE: 1ST FLOOR, SHREE OM PLAZA POCKET E, SECTOR-1, BAWANA, NEW DELHI-110039

PUBLIC NOTICE

Entire First Floor without Roof Rights, built on Property No.WZ-1888, Plot No.29 in G+3 Storey Building, Rani Bagh, Shakur Basti, Delhi-110034. Area 100 Sq.Yds. (900 Sq.ft.)

Owner : Mr. Raman Kumar S/o Late Sh. Amrit Lal Sachdeva & Mrs. Urmil Sachdeva W/o Late Sh. Amrit Lal Sachdeva (NPA Borrower) Mortgaged with our branch was sold **through e-auction on 25.07.2024.** There are some household goods like **AC, Fridge, Mattresses, Wooden Furniture, 3 Set T.V., Double Bed etc. etc.** lying in the house.

The notice is also to borrower(s)/ Guarantor(s) in particular and the public in general have to remove all the goods from the premises within 7 days of this notice. It is decided to Auction the above said Household Goods through **Open Auction** after7 days of this notice.

PLACE: NEW DELHI **(Branch Head), Central Bank of India,**
DATE: 12/09/2024 **Bawana Branch, New Delhi**

Before the Central Government Registrar of Companies, Delhi

4th Floor, IFCI Tower, 61, Nehru Place, New Delhi – 110019

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009

In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) AND In the matter of **RADHIKA CARRIERS LLP** having its registered office at RSH No.-301 A, Plot No.-3, Rajendra Santoshi House Shopping Center, Dilshad Garden, Delhi- 110095 ..... Petitioner

Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Delhi under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the "National Capital territory of Delhi" to the "State of Uttar Pradesh". Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the **Registrar of Companies, Delhi, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi – 110019,** within twenty one days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of Radhika Carriers LLP
Sd/-
Sunil Kumar Aneja
(Director)
DPIN- 00967729

Date : 02/09/2024
Place : Delhi

Before the Central Government Registrar of Companies, Haryana

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of Limited Liability Partnership Rules, 2009.

In the matter of the Limited Liability Partnership Act, 2008, Section 13(3) AND in the matter of **Amriti Foods LLP** having its registered office at Room no MR-1, 3rd Floor, AltF JMD Empire Square, MG Road, Sikanderpur Ghosi, Sector 28, Gurugram, DLF QE, Gurgaon- 122002.

.....Petitioner

Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Haryana under Section 13(3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the State of "Haryana" to "National Capital Territory of Delhi".

Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the Registrar of Companies at 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi – 110019, within **21 (twenty-one) days** from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of AMRITI FOODS LLP
Sd/-
(Babita Bhatia)
Designated Partner
DIN: 10460836

Date: 13.09.2024
Place: Haryana

बैंक ऑफ इंडिया Bank of India BOI

Ghaziabad Zonal Office, Sandipani
Plot no. B32, Sector-62 Noida, Noida,
Gautam Buddha Nagar, Uttar Pradesh PIN : 201 307
Ghaziabad.IT@bankofindia.co.in

ANNUAL MAINTENANCE CONTRACT FOR AMC OF UPS INSTALLED AT VARIOUS BRANCHES/ZO BANK OF INDIA GHAZIABAD ZONE

Detailed notification inviting applications for Annual Maintenance Contract for AMC of UPS installed at various Branches/Zonal Office of Bank Of India Ghaziabad Zone is available in **'Tenders'** section of Bank's website **www.bankofindia.co.in** from **13.09.2024 to 28.09.2024** during business hours. Last date of receipt of Sealed tenders/application is **28.09.2024 upto 3.00 PM** along with tender fees of Rs. 1000/-(Non-Refundable). Any Corrigendum in the subject matter will be publised in the same website only. The Bank reserves the rigt to consider select or reject any or all applications without assigning any reasons.

Date: 13.09.2024 **ZONAL MANAGER, GHAZIABAD ZONE**

प्रथमा यू.पी. ग्रामीण बैंक

भारत सरकार का उपक्रम
(प्रवर्तकः पंजाब नैशनल बैंक)
प्रधान कार्यालयः रामगंगा विहार, फेज–2, मुरादाबाद (उ.प्र.)

क्षेत्रीय कार्यालयः गाजियाबाद
18, संजय नगर, डिस्ट्रिक्ट सेंटर, राजनगर,गाजियाबाद (उ0प्र0)
फोन– 7217028476
E: rmgzb@prathamaupbank.com

बैंक शाखा खोलने हेतु पट्टे पर परिसर की आवश्यकता

प्रथमा यूपी ग्रामीण बैंक को निम्न स्थान पर शाखा के लिए पट्टे पर परिसर की आवश्यकता है– कार्पेट एरिया 800 से 1200 वर्ग फीट।

हिसावदा- बागपत | मंडोरा - मेरठ

सम्बन्धित परिसर वाणिज्यिक प्रयोग के लिये अनुमोदित वाणिज्यिक काम्प्लेक्स/भवन मे होने चाहिये अथवा भवन स्वामी आवश्यकतानुसार इसे वाणिज्यिक उपयोग हेतू परिवर्तित करा कर देंगे। परिसर में स्वतंत्र प्रवेश, बिजली और पानी की आपूर्ति की व्यवस्था होनी चाहिये। परिसर की छत पर वी. सेट/आर.एफ. टावर/ सोलर लगाने के लिये स्थान, जनरेटर सैट लगाने के लिए तथा स्टाफ व सार्वजनिक पार्किंग के लिए समुचित जगह का होना आवश्यक है, जिसका कोई अतिरिक्त किराया देय नही होगा। भवन मालिक बैंक की आवश्यकता व मानदंडों के अनुसार निष्चित समय सीमा में बैंक भवन उपलब्ध करायेंगे। इच्छुक व्यक्ति अपना प्रस्ताव दो बिड्स सिस्टम के अन्तर्गत दें, जिसमे पहली बिड में तकनीकी विवरण, नक्शा व अन्य शर्तों सहित व दूसरी बिड वित्तीय विवरण सहित सील बंद लिफाफों में बैंक प्रारूप पर अलग-अलग इस प्रकाशन के 15 दिनों के अंदर दिनांक 27.09.2024 तक रजिस्टर्ड डाक/स्पीड से पता प्रथमा यूपी ग्रामीण बैंक क्षेत्रीय कार्यालय-18, संजय नगर डिस्ट्रिक्ट सेंटर राजनगर गाजियाबाद (उ.प्र.) पिन 201002 पर प्रशित करें। बैंक बिना कोई कारण बताये एक अथवा सभी प्रस्ताव निरस्त करने का अधिकार सुरक्षित रखता जिसके सम्बंध में कोई पत्राचार नहीं किया जायेगा। अन्य नियम तथा शर्तों के लिये बैंक वेबसाइट www.prathamaupbank.com पर देखें। समय सीमा समाप्ति के उपरांत कोई प्रस्ताव स्वीकार्य नहीं होगा।

क्षेत्रीय प्रबन्धक।

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ET PLANNERS PRIVATE LIMITED

1.	Name of Corporate Person	ET Planners Private Limited
2.	Date of Incorporation of Corporate Person	26th September, 2017
3.	Authority under which Corporate Person is incorporated/ registered	Registrar of Companies, Delhi
4.	Corporate Identity Number of Corporate Person	U74999DL2017PTC324142
5.	Address of the registered office and principal office (if any) of Corporate Person	N-110, Panchsheel Park, South Delhi, New Delhi, Delhi, India, 110017
6.	Liquidation Commencement Date of Corporate Person	11th September, 2024
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Ms. Sunita Umesh** Liquidator Office address: 1315, Ansal Towers, 38, Nehru Place, New Delhi - 110019, India Reg. No.: IBBI/IPA-001/IP-P00080/2017-18/10165 Email: vl.etppl2024@gmail.com Telephone: +91 124 4081898 Mobile: +91 9810266702
8.	Last date for submission of claims	10th October, 2024

Notice is hereby given that **ET Planners Private Limited** has commenced voluntary liquidation on 11th September 2024.

The stakeholders of **ET Planners Private Limited** are hereby called upon to submit a proof of their claims, on or before 10th October, 2024 to the Liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of the Liquidator
Sd/-
Sunita Umesh
Reg. No.: IBBI/IPA-001/IP-P00080/2017-18/10165

Date: 12/09/2024
Place: New Delhi

FORM NO.3 [See Regulation-15(1)(a)] / 16(3)
DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

1st Floor SCO 33-34-35 Sector-17A, Chandigarh (Additional space allotted on 3rd & 4th Floor also)

Case No.: OA/ 445 / 2024

Summons under sub-section (4) of section 19 of the Act, read with sub-rule (2A) of rule 5 of the Debt Recovery Tribunal (Procedure) Rules, 1993.

Exh. No.23860

CENTRAL BANK OF INDIA
VS
M/S GOGIA TRADERS

To,
(1) M/S GOGIA TRADERS
D/W/S/O - DEEPESH
M/S GOGIA TRADERS,
407/12, Jacob Pura, Gurgaon-122001 Haryana. Gurgaon, Haryana
(2) MR. DEEPESH GOGIA
H. No. 518, 16 Barafkhana Civil Lines Gurgaon, Gurgaon, Haryana-122001
(3) MR. BALBIR KUMAR GOGIA
H. No. 518, 16 Barafkhana Civil Lines Gurgaon, Gurgaon, Haryana-122001

SUMMONS

WHEREAS, OA / 445 / 2024 was listed before Hon'ble Presiding Officer / Registrar on **09/09/2024.**

WHEREAS this Hon'ble Tribunal is pleased to issue summons / notice on the said Application under section 19(4) of the Act, (OA) filed against you for recovery of Debts of **Rs.91,88,039.11** (application along with copies of documents etc. annexed).

In accordance with sub-section (4) of section 19 of the Act, you, the defendants are directed as under :-

(i) to show cause within thirty days of the service of summons as to why relief prayed for should not be granted;

(ii) to disclose particulars of properties or assets other than properties and assets specified by the applicant under serial number 3A of the original application;

(iii) You are restrained from dealing with or disposing of secured assets or such other assets and properties disclosed under serial number 3A of the original application, pending hearing and disposal of the application for attachment of properties;

(iv) You shall not transfer by way of sale, lease or otherwise, except in the ordinary course of his business any of the assets over which security interest is created and/or other assets and properties specified or disclosed under serial number 3A of the original application without the prior approval of the Tribunal;

(v) You shall be liable to account for the sale proceeds realised by sale of secured assets or other assets and properties in the ordinary course of business and deposit such sale proceeds in the account maintained with the bank or financial institutions holding security interest over such assets.

You are also directed to file the written statement with a copy thereof furnished to the applicant and to appear before **Registrar on 06/12/2024 at 10:30 A.M.** failing which the application shall be heard and decided in your absence.

Given under my hand and the seal of this Tribunal on this date: 10/09/2024.

SEAL OF COURT

Signature of the Officer Authorized to issue Summons
Note: Strike out whichever is not applicable .

इंडियन बैंक Indian Bank इलाहाबाद ALLAHABAD

Zonal Office, 55 The Mall, Meerut Cantt

POSSESSION NOTICE
(For Immovable Property)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement(Security) Interest Act, 2002 and in exercise of powers conferred under Section 13(2) and 13(12) read with Rules 8 & 9 of Security Interest (Enforcement) Rules, 2002, the Authorised Officer issued a Demand Notice on the dates noted against each Account as mentioned hereinafter, calling upon them to repay the amount within 60 days from the date of receipt of the said Notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the property/ies described herein below in exercise of powers conferred on him/her under Sec 13(4) of the said Act read with Rules 8 & 9 of the said Rules on the dates mentioned against each Account.

The borrower in particular and the public in general is hereby cautioned not to deal with the property/ies and any dealing with the property/ies will be subject to the charge of **Indian Bank** for the amounts and interests thereon mentioned against each account herein below:

Borrower / Guarantor Name & Address	Description of the Property	(a) Date of Demand Notice (b) Date of Possession Notice (c) Outstanding Amount
BRANCH:Mahavir Chowk, Muzaffarnagar **1. M/s AV Traders through its proprietor Mohd Akram, Near Allama Iqbal Public School, Roorkee Road, Muzaffarnagar-251001** **2. Mohd Akram S/o Mohd Hanif (Borrower/ Mortgagor/ Proprietor) Permanent Address: 20, Imambada, Prempuri, Muzaffarnagar–251001** **3. Mohd Wasim S/o Mohd Akram (Guarantor) H. No. 20, Imambada, Muzaffarnagar-251001**	All that part & parcel of the property consisting of Land and Building situated at Part of Khasra No- 76 Village Bajheri, Roorkee Road District Muzaffarnagar in the name of Mohammad Akram, Sale deed Registered at Sub registrar office Muzaffarnagar, Distt Muzaffarnagar at Bahi No. 1, Jild 9157 on page No. 71/106 at serial No. 7655 Dt. 31.07.2015, Part of Khasra n 76 (land and building), Area 708.23 sq meter, in the name of Mohd Akram S/o Mohd Hanif **Bounded by:** North: Rasta 30 Feet Wide, South: Plot of Mohd. Akram, East: Rasta 30 Feet Wide, West: Rasta 30 Feet Wide	**(a) 04.07.2024** **(b) 11.09.2024** **(c) Rs. 49,77,086.00 as on 04.07.2024** + interest and other expenses + charges **w.e.f 04.07.2024**

Date - 12.09.2024 **Place - MEERUT** **Authorised Officer**

Bank of India
Relationship beyond banking

ANNEXURE -XXI

Bank of India DWARKA BRANCH

NOTICE FOR PUBLIC AUCTION OF PLEDGED GOLD JEWELLERY/ORNAMENTS/COINS

It is hereby brought to the notice of the following gold loan borrowers, their legal heirs, persons engaged in business of gold jewellery/ ornaments/ coins and general public that inspite of repeated reminders/ notices by the Bank, the following borrowers are not repaying their dues to the Bank.

Notice is hereby published that if they fail to deposit all their dues in their respective gold loan accounts (including up-to-date interest and all costs charges/ expenses) by 27.09.2024 (date), then from 12:00 PM (time) of 27.09.2024 (date), their pledged gold jewellery/ ornaments/ coins will be put up for public auction in the branch premises. For this, Bank shall not be held responsible for any inconvenience or damage caused to the concerned borrowers and no allegations or representations will be entertained from any borrowers in this regard.

Persons interested to take part in the bidding should deposit Rs.500/- (Rupees Five Hundred only) with the Branch Manager before the scheduled time/ date towards earnest money. Persons having taken part in final bidding must be able to deposit full amount to the Bank within 48 hours, failing which their earnest money, deposited with the Bank will be forfeited. Bank reserves the right to cancel the auction without assigning any reasons in case, the bidding price so arrived at, is observed to be low or inadequate. Further, if need be, Bank reserves the right to change the date, time or place of the above scheduled auction or cancel the same without assigning any reasons thereon.

ACCOUNT NO.	NAME OF THE BORROWER	ADDRESS	GROSS WEIGHT OF THE GOLD
605773710000065	ATUL SANGAL	B1/62 GOLD CRAFT CGHS LTD. PLOT NO 4 SECTOR 11 DWARKA NEW DELHI (110075)	505.090
605773710000066	ATUL SANGAL	B1/62 GOLD CRAFT CGHS LTD. PLOT NO 4 SECTOR 11 DWARKA NEW DELHI (110075)	167.930
605773710000062	ATUL SANGAL	B1/62 GOLD CRAFT CGHS LTD. PLOT NO 4 SECTOR 11 DWARKA NEW DELHI (110075)	157.100

Date : 12-09-2024 **Place :** New Delhi **Sd/- Authorised Officer, Bank of India**

Bank of India
Relationship beyond banking

E-AUCTION SALE NOTICE
E-Auction of Properties: 30.09.2024

Bank of India, Zonal Office, New Delhi Zone, "Star House", H-2, Connaught Circus, Middle/Outer Circle, Near PVR Plaza Hall, New Delhi – 110001. Phone No. 011-28844099

E-Auction Sale Notice for Sale of immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Bank of India (Secured Creditor), the possession of which has been taken by the Authorised Officer of the Bank of India, will be sold on **"As is where is", "As is what is" and "Whatever there is"** on **30.09.2024 from 11.00 A.M. to 5.00 P.M.** through E-Auction under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest(Enforcement) Rules, 2002.

Short description of the properties to be sold are given below: Amount to be recovered (secured debt) and particulars of possession are also mentioned in the table below.

Sr. No.	Borrower(S)/ Guarantor(s)/ Mortgagor(s) Name	DESCRIPTION OF THE PROPERTY	Total Dues	a. Reserve Price b. EMD c. Incremental Bid	Authorised Officer with Contact Number
1	Borrower -M/s ESS KAY Enterprises Proprietor: Harshit Gupta Guarantor:Ankit Gupta Branch- CONNAUGHT CIRCUS	Commercial Plot No. E-09 Sector A-07 Pocket-I UPSIDC Industrial Area, Tronica City, Ghaziabad-201102 ,UP Area- 327.62 Sq mt owned by Mr Harshit Gupta. (Property under Symbolic Possession of the bank)	Rs 153.55+ uncharged interest + other charges	a) Rs. 1,72,77,000/- b) Rs. 17,27,700/- c) Rs. 50,000/-	Mrs Jyoti Joshi Mob: 9759412416
2	Borrower: Mrs. Kavita Ghai W/o Harish Ghai Co-Borrower- Mr. Harish Ghai Guarantor- Mr. Amit Chabra Branch-New Delhi Gandhinagar	Flat no. H-711, 7th floor, Tower-H (without roof right) in "OXY Homez" situated at residential housing group complex in village Behta Hazipur, Pargana Loni Tehsil, Dist Ghaziabad, Uttar Pradesh Super area 88.26 Sq. Mtr. & Covered area 62.62 Sq Mtr. in the name of Mrs. Kavita Ghai & Harish Ghai (Property under Symbolic Possession of the bank)	Rs.14.47 Lakhs + uncharged interest + other charges	a) Rs. 28,02,000/- b) Rs. 28,020/- c) Rs. 10,000/-	Mr. Arpit Shah Mob : 9928798540
3	Borrower: Kamal Ahuja Branch Punjabi Bagh	Residential property at H-48A, Third Floor with Roof Rights, Out of Khasra No-88/23/A (Mustil No.88 & Killa no. 23/1), Village-Hastsal, Block-H, Arya Samaj Road, Uttam Nagar, New Delhi-59 in the name of Mr. Kamal Ahuja(Area- 40.14 Sq. meter) (This property is in Physical Possession of the bank)	Rs.12.72 Lakhs + uncharged interest + other charges	a) Rs. 12,15,000/- b) Rs. 1,21,500/- c) Rs. 10,000/-	Mr Rohtash Kumar Mob: 8826579238
4	Borrower - Mr. RAJEEV SHARMA Guarantor - Mr.NAVNEET SINGH Branch –Chandni Chowk	Flat on the 2nd Floor out of kharsa No. 506 / 513/514 & 534 with roof rights, bearing no 252, New No 4/440, Gali no-12, Bhola Nath Nagar, Shahadra Delhi -110032 in the Name of ,Mr Rajeev Shrama. Area -41.80 Sq. Mtrs. (Property under Physical Possession of the bank)	Rs. 24.32 Lakhs + uncharged interest + other charges	a. Rs. 11,50,000/- b. Rs. 1,15,000/- c. Rs. 10,000/-	Mr SUMAN KUMAR Mob- 8986561706

TERMS AND CONDITIONS

1) Auction sale / bidding would be only through "Online Electronic Bidding" process through the website **https://ebkray.in/euction-psb/x-login**
2) The intending bidders should register their names at portal **https://ebkray.in/euction-psb/x-login** get their User ID and password and submit EMD online to the Global EMD Wallet, whereupon they would be allowed to participate in online e-auction on the said portal.
3) Date and time of Auction: **30.09.2024 from 11:00 AM to 05:00 PM** with unlimited Auto-Extensions of 05 Minutes Each.
4) Property can be inspected on **27.09.2024 between 11.00 A.M. to 04.00 P.M.** with prior Appointment from respective Authorised Officer.
5) E-Auction would commence on the Reserve Price plus first incremental value as mentioned above. Bidders shall improve their offers in multiples mentioned in the above table for all the properties simultaneously.
6) The intending bidders should deposit EMD i.e. 10% of Reserve Price online in the Global EMD Wallet along with the required documents / details well before **27.09.2024** on the eBkray portal i.e. **https://ebkray.in/eauction-psb/bidder-registration** for smooth participation in e-auction.
7) The highest / successful bidder shall deposit 25% of the amount of purchase money (including EMD already paid i.e. 10% of bid amount) immediately but not later than the next working day (during banking hours) of confirmation of the sale by the Authorized Officer after acceptance of bid by the Authorized Officer in respect of the sale, failing which the EMD shall be forfeited.
8) The balance 75% of the purchase money shall be payable on or before 15th day (during banking hours) of confirmation of the sale by the Authorized Officer or such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. In case of failure to deposit this balance amount within the prescribed period, the amount deposited shall be forfeited and the Authorized Officer / Bank will be at liberty to cancel the auction and conduct fresh auction.
9) On receipt of the entire sale consideration, the Authorized Officer shall issue the Sale Certificate and the sale shall be considered complete thereafter and that the Bank shall entertain no claims.
10) For detailed terms and conditions of the sale, please refer to the link - **https://ebkray.in/eauction-psb/bidder-registration**
11) This publication is also 30 days' notice to the above borrowers/guarantors/mortgagors in advance.
12) In case of discrepancy between English version and any other vernacular version of this notice, the English version shall prevail.

Date: 13-09-2024, Place, New Delhi **Authorised Officer, Bank of India**